

# Telecom Regulatory Authority of India

## Notification

New Delhi, the 2<sup>nd</sup> May, 2005

**No.312-7/2003-Eco.** In exercise of the powers conferred upon it under sub-section (2) of section 11 read with section 11(1)(b)(i) of the Telecom Regulatory Authority of India Act, 1997, the Telecom Regulatory Authority of India (TRAI) hereby further amends the Telecommunication Tariff Order, 1999 as under, namely:

1. Short title, extent and commencement:

- (i) This Order shall be called “The Telecommunication Tariff (Thirty Seventh Amendment) Order, 2005” (4 of 2005).
- (ii) This Order shall come into force from the date of its publication in the Official Gazette.

2. In Schedule IV (Domestic Leased Circuits) of the Telecommunication Tariff Order 1999, as last amended on 21<sup>st</sup> April 2005, after clause (3)(e) a new clause (3)(f) and entries relating thereto shall be inserted to read as under:

(3)(f) Circuits with Speed / Capacity of 64 Kbps up to but less than 2 Mbps provided on Managed Leased Line Network technology	For circuits of type Managed Leased Line Network technology, utilizing V-MUX and Transit Stations, and where the modem and its maintenance is provided by the provider of the leased circuit, for capacity of 64 Kbps the ceiling tariff is as specified in Annexure 5 to this Schedule. Ceiling tariffs for capacities 128 Kbps to 960 Kbps (N*64 Kbps) shall be determined by multiplying the ceiling tariff for leased circuits of 64 Kbps by the coefficients specified below:	
	<b><u>Capacity (Kbps)</u></b>	<b><u>Coefficient</u></b>
	128	1.8
	192	2.5
	256	3.1
	320	3.6
	384	4.0
	512	4.8
	768	6.4
	960	7.6

The existing clause (3)(f) shall be renumbered as (3)(g), and the existing (3)(g) shall be renumbered as (3)(h), and substituted to read as under:

(3)(h) Tariff for intermediate distances	For distances lying in between the distances specified in Annexures 1 to 5 of Schedule IV, the tariffs shall be charged on pro-rata basis.
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**Annexure 5 to Schedule IV**

**READY-RECKONER CEILING TARIFF (in Rs./Annum) FOR**

**64 Kbps Managed Leased Line Network (MLLN) DOMESTIC LEASED  
CIRCUITS**

<b>Distance (km)</b>	<b>Tariff for 64 Kbps Circuit</b>	<b>Distance (km)</b>	<b>Tariff for 64 Kbps Circuit</b>
5	24,558	180	51,604
10	25,632	185	52,284
15	26,707	190	52,963
20	27,781	195	53,642
25	28,856	200	54,412
30	29,930	205	55,091
35	31,005	210	55,770
40	32,079	215	56,449
45	33,154	220	57,129
50	34,319	225	57,808
55	34,442	230	58,487
60	35,121	235	59,167
65	35,800	240	59,846
70	36,480	245	60,525
75	37,159	250	61,295
80	37,838	255	61,974
85	38,518	260	62,653
90	39,197	265	63,332
95	39,876	270	64,012
100	40,646	275	64,691
105	41,325	280	65,370
110	42,004	285	66,050
115	42,683	290	66,729
120	43,363	295	67,408
125	44,042	300	68,178
130	44,721	305	68,857
135	45,401	310	69,536
140	46,080	315	70,215
145	46,759	320	70,895
150	47,529	325	71,574
155	48,208	330	72,253
160	48,887	335	72,933
165	49,566	340	73,612
170	50,246	345	74,291
175	50,925	350	75,061

<b>Distance (km)</b>	<b>Tariff for 64 Kbps Circuit</b>
355	75,740
360	76,419
365	77,098
370	77,778
275	78,457
380	79,136
385	79,816
390	80,495
395	81,174
400	81,944
405	82,623
410	83,302
415	83,981
420	84,661
425	85,340
430	86,019
435	86,699
440	87,378
445	88,057
450	88,827
455	89,506
460	90,185
465	90,864
470	91,544
475	92,223
480	92,902
485	93,582
490	94,261
495	94,940
500	95,710
>500	96,000

This Order contains at Annexure A an Explanatory Memorandum, which explains the reasons for this amendment to the Telecommunication Tariff Order, 1999.

By Order,

(M.Kannan)  
Advisor(Economic)

**Annexure - A**  
**Explanatory Memorandum**

1. Bharat Sanchar Nigam Limited (BSNL) has submitted that 64 Kbps circuits are being provided in two methods: classical 64 Kbps circuits, and new Managed Leased Line Network-based 64 Kbps circuits. These Managed Leased Line Network (MLLN) based circuits that utilize V-MUX technology, utilize Transit Stations, and where the modem / Customer Premise Equipment (CPE) for terminating the circuit is provided by BSNL for circuits of speed / capacity of 64 Kbps or N\*64 Kbps up to but below 2 Mbps. The calculations of the Authority in issuing the 36<sup>th</sup> Amendment to TTO 1999 where tariff ceilings for 64 Kbps and N\*64 Kbps circuits were specified in clause (3)(a) of Schedule IV, were based on the classical method of providing 64 Kbps leased circuits.

2. The Authority has reviewed the information submitted by BSNL and has seen that this claim is for a new service for which the Authority has had no prior submission or cost data available. BSNL's claim is that for provision of such circuits, special modems and build-up of circuits through Transit Stations is necessary, and therefore cost of provision is potentially significantly higher than the ceiling tariffs notified by the Authority on 21<sup>st</sup> April 2005 in the 36<sup>th</sup> Amendment to TTO 1999.

3. The Authority has therefore notified a ceiling tariff for MLLN circuits as per clause (3)(f) of the amended Schedule IV above. This tariff ceiling is equal to the previous tariff ceiling for 64 Kbps and N\*64 Kbps circuits prior to the 36<sup>th</sup> Amendment of TTO 1999. This tariff shall prevail for one month so that the Authority has sufficient time to collect the relevant cost information from service providers and evaluate what the new ceiling tariff for such services should be. For traditional 64 Kbps and N\*64 Kbps circuits the tariff ceilings as prescribed in 36<sup>th</sup> Amendment of TTO 1999 in clause (3)(a) of Schedule IV would continue.